

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**



Hearing through video conferencing

T.A./62/5267/2020

This the 23<sup>rd</sup> day of November, 2020

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)**  
**HON'BLE MR. MOHD JAMSHEDE, MEMBER (A)**

1. Mir Ateeb Kanth, Aged about 29 years, s/o Abdul Wahid, R/o 52, Chinhar Enclave, Rawal Pora, District Srinagar
2. Irfan Ahmed Mir 29 years, S/o Showket Ahmed, R/o Sallar, Mir Mohalla Pahalgam, Anantnag.

.....Applicants

(Advocate: Mr. Z.A Shah)

**Versus**

1. State of Jammu and Kashmir, Through Director General of Police J&K Police, Srinagar/Jammu.
2. State of Jammu and Kashmir, through Commissioner/Secretary Home Kashmir/Jammu.
3. Mohammad Yaseen Nagar S/o Abdul Qadoos R/o S.K. Anantnag-192101.
4. Neha Nayyar D/o Chander Kumar Nayyar R/o F.711 Prem Nagar New Plot Jammu-180005.

.....Respondents

(Advocate:- Mr. Sudesh Magotra, Deputy Advocate General)

**O R D E R**  
**[O R A L]**

**Hon'ble Mr. Rakesh Sagar Jain, Member (J):**

Learned counsel for the applicants submits that the T.A. has become infructuous and the same may be dismissed.

2. Accordingly, in view of the submission made by learned counsel for the applicants, the T.A. is dismissed as infructuous.

**(MOHD JAMSHED)**  
**MEMBER (A)**

*Arun/-*

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**